

Travel Market at Dubai etc. State Govt. also plans to provide infrastructure facilities at important tourist destinations.

(e) The Central Government in its Budget proposals for 2002-2003 has announced the following tax concessions relating to tourism industry:-

- Exemption of Air Travel Tax on air travel from and to North East.
- Extension of service tax exemption given earlier by one more year. In cases of functions and banquets where the entire Bill is for catering services, no service tax would be charged.
- Expenditure Tax on hotels henceforth to apply only to room charges.
- Threshold of Rs.2000 raised to Rs.3000 for levy of Expenditure Tax.
- Disparities between 80HHC and 80HHD of the Income Tax Act removed (Under Section 80HHC the exemption is for 100% of the total foreign exchange earnings. But for hotels, under section 80 HHD it was 50% and the balance 50% was exempted if it was kept in a reserve and used for specified purposes). Now this disparity stands removed.
- Deduction of 50% of profits earned by units setting up convention centres will be allowed for 5 years under section 80IB of the Income Tax Act.
- Customs Duty on imported liquor reduced from 210% to 182%.
- TDS under Section 194H of the Income Tax Act reduced from 10% to 5%.

Protected monuments in Karnataka.

2207. SHRIMATI PREMA CARIAPPA: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) the details of the monuments in Karnataka which have so far been declared as protected monuments;

(b) the amount released during the year 2001-2002 for taking up preservation and other development works in these monumental sites;

(c) whether Government have any plan to declare some other monuments as protected monuments in Karnataka; and

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RAJYA SABHA

(d) the monuments which are proposed to be declared as protected monuments in Karnataka during 2002-2003?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAGMOHAN):
(a) In Karnataka, there are 507 monuments/sites of which 209 are under the jurisdiction of the Bangalore Circle and 298 are under the Dharwad Circle of Archaeological Survey of India. The list is available in the Parliament Library.

(b) An amount of Rs. 5.49 crores have been released during 2001-02 for taking up preservation and other developmental works on centrally protected monument in Karnataka.

(c) and (d) Yes, Sir. The following monuments have been proposed to be declared as monuments of national importance:

1. Sri Nageshvara Temple Complex., Hasan;
2. Archaeological Site, Benagauti, Gulbarga;
3. Lakshmi Narasimha temple, Srirangapatna, Mandya;
4. Narasimha temple, Kudli, Shimoga;
5. Varahanatha temple, Kalhalli, Mandya;
6. Anthropomorphic figures, Kumati, Bellary.

Centrally sponsored schemes for tourism in Gujarat

2208. DR. A. K. PATEL: Will the Minister of TOURISM AND CULTURE be pleased to state:

(a) the details of Centrally Sponsored Schemes relating to tourism which are under consideration for Gujarat; and

(b) by when, these schemes will be executed?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAGMOHAN):
(a) Development and promotion of places of tourist interest/centres is primarily undertaken by the State/UT Governments themselves. However, the Department of Tourism, Govt. of India provides funds for projects identified in consultation with the States/Union Territories every year. In the Tenth Plan it is planned to take up integrated development of tourism circuits and destinations in the country.